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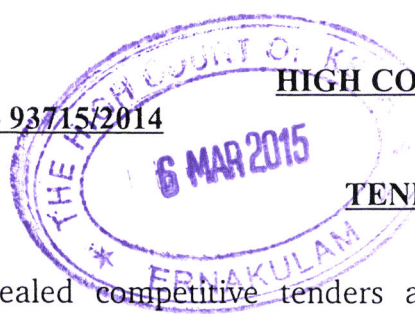
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No. S1 - 93715/2014

HIGH COURT OF KERALA

KOCHI - 682 031

Dated : 04.03.2015



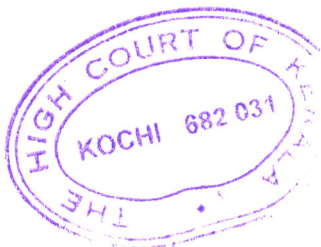
TENDER NOTICE

Sealed competitive tenders are invited for the supply of “ Remotely Managed Digital Franking Machine“ along with the rates for Cartridges, maintenance Cost and AMC charges” for the use in the High Court of Kerala, Ernakulam. The tendered rates should be for delivery and installation of the articles including the Government Feeses. The necessary superscription, due date for the receipt of sealed tenders, the date up to which the rates will have to remain firm for acceptance and the name and address of officer to whom the tender is to be sent are noted above. Any tender received after the time fixed on the due date is liable to be rejected. The maximum period required for delivery of the articles should also be mentioned. tenders not stipulating period of firmness and with price variation clause and/or ‘subject to prior sale’ condition are liable to be rejected.

Tender Number	S1 -93715 /2014
Due date and time for receipt of tenders	18-03-2015 till 2 pm.
Date and time for opening of tenders	18-03-2015 at 3 pm.
Date up to which the rates are to remain firm for acceptance.	18-06-2015
Designation and address of officer to whom the tender is to be addressed	<b>The Registrar (Administration).</b> <b>The High Court of Kerala.</b> <b>Kochi, Kerala – 682031.</b>
Superscription: Tender for “Remotely Managed Digital Franking Machine “	

The acceptance of the Tenders will be subject to the following conditions:

1. Acceptance of the tender constitutes a concluded contract. Nevertheless, the successful tenderer must within a fortnight/a month after the acceptance of his tender furnish 5 per cent of the amount of the contract as security deposit and execute an agreement at his own cost for the satisfactory fulfillment of the contract, if so required.
2. Withdrawal from the tender after it is accepted or failure to supply within a specified time or according to specifications will entail cancellation of the order and purchases being made at the offerers expenses from elsewhere, any loss incurred thereby being payable by the defaulting party. In such an event the High Court of Kerala reserves also the right to remove the defaulter's name from the list of the High Court of Kerala suppliers permanently or for a specified number of years.



(P.T.O.)